

[PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY PART II,
SECTOR 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

New Delhi, dated the 29th April 2011

Notification

G.S.R. (E). - In exercise of the powers conferred by sub-section (1) of section 642 read with section 610B of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules further to amend the Companies (Central Government's) General Rules and Forms, 1956, namely : -

1. (1) These rules may be called the Companies (Central Government's) General Rules and Forms (Amendment) Rules 2011.

(2) These rules shall come into force from 1st May 2011.
2. In the Companies (Central Government's) General Rules and Forms, 1956, in Annexure 'A' for Form 2, Form 3, Form 18, 23C and Form 32, the following Forms shall be substituted , namely :-

FORM No. 2

[Pursuant to section 75(1) of the Companies Act, 1956]

Return of allotment

Note - All fields marked in ' are to be mandatorily filled.

1.(a) Corporate identity number (CIN) of company

Pre - Fill

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office of the company

(c) e-mail ID of the company

3. Shares allotted payable in cash

Number of allotments

Date of allotment

(DD/MM/YYYY)

Kind of Shares	<input type="checkbox"/> Preference	<input type="checkbox"/> Equity
Brief particulars in respect of terms and conditions, voting rights etc. of shares		
Number of shares allotted		
Nominal amount per share (in Rs.)		
Total nominal amount (in Rs.)		
Amount paid per share on application (excluding premium) (in Rs.)		
Total amount paid on application (excluding premium) (in Rs.)		
Amount due and payable per share on allotment (excluding premium) (in Rs.)		
Total amount paid on allotment (excluding premium) (in Rs.)		
Premium amount per share due and payable (if any) (in Rs.)		
Total premium amount due and payable (if any) (in Rs.)		
Premium amount paid per share (if any)		
Total premium amount paid (if any) (in Rs.)		
Amount of discount per share (if any) (in Rs.)		
Total discount amount (if any) (in Rs.)		
Amount to be paid on calls per share (if any) (excluding premium) (in Rs.)		
Total amount to be paid on calls (if any) (excluding premium) (in Rs.)		

4. Shares allotted for consideration otherwise than in cash

Number of allotments

Date of allotment

(DD/MM/YYYY)

Kind of Shares	<input type="checkbox"/> Preference	<input type="checkbox"/> Equity
Brief particulars in respect of terms and conditions, voting rights etc. of shares		
Number of shares allotted		
Nominal amount per share		
Total nominal amount (in Rs.)		
Amount to be treated as paid-up on each share (in Rs.)		
Premium amount per share (if any) (in Rs.)		
Total premium amount (if any) (in Rs.)		
Amount of discount per share (if any) (in Rs.)		
Total discount amount (if any) (in Rs.)		
The consideration for which such shares have been allotted		
(a) Property and assets acquired		
Description		
Amount (in Rs.)		
(b) Goodwill		
Description		
Amount (in Rs.)		
(c) Services (give nature of services)		
Description		
Amount (in Rs.)		
(d) Other items (to be specified)		
Description		
Amount (in Rs.)		

Whether an agreement or contract is executed in writing for allotting shares for consideration otherwise than in cash Yes No

5. Bonus shares issued

(a) Date of allotment

(DD/MM/YYYY)

(b) Number of bonus shares

(c) Nominal amount per share

(in Rs.)

(d) Amount to be treated as paid up per share (in Rs.)

6. Capital structure of the company after taking into consideration the above allotment(s)

(a)* Authorised capital of the company

(in Rs.)

Break up of Authorised capital

* Number of equity shares

Total amount of equity shares (in Rs.)

Nominal amount per equity share

* Number of preference shares

Total amount of preference shares
(in Rs.)

Nominal amount per preference share

Number of unclassified shares

Total amount of unclassified shares
(in Rs.)

(b)* Issued capital of the company

(in Rs.)

Break up of Issued capital

* Number of equity shares

Total amount of equity shares (in Rs.)

Nominal amount per equity share

* Number of preference shares

Total amount of preference shares
(in Rs.)

Nominal amount per preference share

(c)* Subscribed capital of the company

(in Rs.)

Break up of Subscribed capital

* Number of equity shares

Total amount of equity shares (in Rs.)

Nominal amount per equity share

* Number of preference shares

Total amount of preference shares
(in Rs.)

Nominal amount per preference share

(d)* Paid up capital of the company

(in Rs.)

Break up of Paid up capital

* Number of equity shares

Total amount of equity shares (in Rs.)

Nominal amount per equity share

* Number of preference shares

Total amount of preference shares
(in Rs.)

Nominal amount per preference share

7. (a) Date of passing the special resolution authorising issue under section 81 (DD/MM/YYYY)

(b) Service request number (SRN) of Form 23

8.* Whether complete list of allottees has been enclosed as attachment Yes No
In case No, then submit the details of all the allottees in a CD separately

9. Whether copy of the valuation report of properties/ rights and shares has been enclosed as attachment Yes No

Attachments

1. Copy of the resolution authorising the issue of bonus shares

2.* List of allottees (separate list for each allotment, refer instruction kit for format)

3. Copy of the resolution for the issue of shares at a discount with a copy of the order of the Central Government

4. Copy of the contract or agreement, if any, for allotment of share for consideration otherwise than in cash

5. Copy of the valuation report of properties/ rights and shares

6. Copy of Board or shareholders' resolution

7. Optional attachment(s) - if any

List of attachments

Verification

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete and proper stamp duty has been paid wherever required.

I have been authorised by the Board of directors' resolution number * dated * (DD/MM/YYYY) to sign and submit this form.

To be digitally signed by

Managing Director or director or manager or secretary of the company

* Designation

* Director identification number of the director or Managing Director; or Income-tax permanent account number (Income-tax PAN) of the manager; or Membership number, if applicable or income-tax PAN of the secretary (secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)

Certificate

It is hereby certified that I have verified the above particulars (including attachment(s)) from the records of

and found them to be true and correct. I further certify that all required attachment(s) have been completely attached to this form and proper stamp duty has been paid wherever required.

Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or Company secretary (in whole-time practice)

* Whether associate or fellow Associate Fellow

* Membership number or certificate of practice number

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company

FORM 3

Particulars of contract relating to shares allotted as fully or partly paid-up otherwise than in cash

[Pursuant to section 75(2) of the Companies Act, 1956]

Note - All fields marked in are to be mandatorily filled.

1(a). Corporate identity number (CIN) of company

(b). Global location number (GLN) of company

2(a). Name of the company

(b). Address of the registered office of the company

3. If the consideration for allotment of such shares is services, or any consideration other than that mentioned below in (4) state

(a) Nature of such consideration

(b) Number of shares so allotted

4. If the allotment is made in full or part satisfaction of the purchase price of property, give a brief description of such property, and full particulars of the manner in which the purchase price is to be satisfied

(a) Brief description of the property

(b) Purchase price (in Rs.)

(i) Total amount considered as paid on shares allotted, otherwise than in cash (in Rs.)

(ii) Debentures issued (in Rs.)

(iii) Cash (in Rs.)

(iv) Amount of debt released or liabilities assumed by the purchaser (including mortgages on property acquired) (in Rs.)

(v) Total purchase price [(i) to (iv)] (in Rs.)

5. Give full particulars, in the following form, of the property which is the subject of the sale, showing in detail how the total purchase price is apportioned between the respective heads:

(a) Immovable property held, in absolute ownership by the company and fixed plant and machinery and other fixtures thereon

(i) Leased hold property (if the property is sold subject to mortgage, the gross value) (in Rs.)

(ii) Fixed plant and machinery on leased property (including tenants, trade and other fixtures) (in Rs.)

(iii) Other interests in immovable property (if the property is subject to mortgage, the gross value) (in Rs.)

(b) Loose plant and machinery, (no plant and machinery which was not in actual state of severance on the date of the sale should be included under this head) (in Rs.)

(c) Stock in trade, and other chattels (in Rs.)

(d) Goodwill and benefit or contracts (in Rs.)

(e) Patents, designs, trademark, licences, copyright etc. (in Rs.)

(f) Books debts and other outstandings (in Rs.)

(g) Cash in hand and at bank on current account, bills, notes etc (in Rs.)

(h) Cash on deposit at bank or elsewhere (in Rs.)

(i) Shares, debentures and other investments (in Rs.)

(j) Other property, viz

(in Rs.)

Total [(a) to (j)]

Attachments

1. * Board resolution approving allotment of shares otherwise than in cash

2. Optional attachment(s) - if any

List of attachments

Verification

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete.

I have been authorised by the Board of directors' resolution number* [] dated * [] (DD/MM/YYYY) to sign and submit this form.

To be digitally signed by

Managing Director or director or manager or secretary of the company []

* Designation []

* DIN of the director or Managing Director; or
Income-tax PAN of the manager; or []

Membership number, if applicable or income-tax PAN of the secretary
(secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)

Certificate

It is hereby certified that I have verified the above particulars(including attachment(s)) from the records of

[]

and found them to be true and correct. I further certify that all required attachment(s) have been completely attached to this form.

- Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or
 Company secretary (in whole-time practice)

*Whether associate or fellow Associate Fellow []

* Membership number or certificate of practice number []

Modify

Check Form

Prescrutiny

Submit

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company

FORM 18

[Pursuant to section 146 of the Companies Act, 1956]

Notice of situation or change of situation of registered office

Note - All fields marked in * are to be mandatorily filled.

1. This form is for New company Existing company

2.(a) * Form 1A reference number (Service request number (SRN) of Form 1A) or corporate identity number (CIN) of company

(b) Global location number (GLN) of company

Pre-fill

3.(a) Name of the company

(b) Address of the registered office of the company

(c) Name of office of existing Registrar of Companies(RoC)

(d) Purpose of the form

- Change within local limits of city, town or village
- Change outside local limits of city, town or village
- Change in office of RoC within same state
- Change in state within office of same RoC
- Change in state outside office of existing RoC

4. Notice is hereby given that

(a) The address of the registered office of the company with effect from

(DD/MM/YYYY) is

The date of incorporation of the company is

* Address Line I

Line II

* City

* District

* State

Country

* Pin code

* e-mail ID

(b) * Name of office of proposed RoC or new RoC

(c) The full address of the police station under whose jurisdiction the registered office of the company is situated

* Name

* Address Line I

Line II

* City

* State

* Pin code

5.(a) SRN of Form23

(b) SRN of relevant form

(Mention the SRN of related Form 1AD, 21; if applicable)

6.(a) Date of order of company law board (CLB) or any other competent authority (DD/MM/YYYY)

(b) Petition number

Attachments

List of attachments

1. Optional attachment(s) - if any

Verification

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete.

I have been authorised by the Board of directors' resolution number dated (DD/MM/YYYY) to sign and submit this form

I am authorised to sign and submit this form.

Managing director or director or manager or secretary of the company

* Designation

* Director identification number of the director or Managing Director; or Income-tax permanent account number (income-tax PAN) of the manager; or Membership number, if applicable or income-tax PAN of the secretary (secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)

Certificate

It is hereby certified that I have verified the above particulars (including attachment(s)) from the records of

and found them to be true and correct. I further certify that all required attachment(s) have been completely attached to this form.

Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or Company secretary (in whole-time practice)

* Whether associate or fellow Associate Fellow

* Membership number or certificate of practice number

For office use only:

eForm Service request number (SRN)

eForm filing date (DD/MM/YYYY)

Digital signature of the authorising officer

This e-Form is hereby registered

Date of signing (DD/MM/YYYY)

OR

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company.

FORM 23C

Form of application to the Central Government for appointment of cost auditor

[Pursuant to section 233B(2) of Companies Act, 1956]

Note - All fields marked in * are to be mandatorily filled.

1.(a) *Corporate identity number (CIN) or foreign company registration number (FCRN) of the company

(b) Global location number (GLN) of company

2.(a) Name of the company

(b) Address of the registered office or of the principal place of business in India of the company

(c) *e-mail ID of the company

(d) *Phone

3.(a) *Category of cost audit order Company specific order Industry-wise general order

(b) * Number of the Central Government's order directing cost audit 52/ / CAB /

(c) *Date of the Central Government's order directing cost audit (DD/MM/YYYY)

(d) *Name of Industry to which cost audit order relates

4. Details of the cost auditor proposed to be appointed

(a) *Category of cost auditor Individual Cost auditor's firm

(b) *Income-tax permanent account number of cost auditor or cost auditor's firm

(c) *Name of the cost auditor or cost auditor's firm proposed to be appointed as cost auditor as per Board resolution

(d) *Membership number of cost auditor or cost auditor's firm's registration number

(e) Address of the cost auditor or cost auditor's firm

(i) * Line I

Line II

(ii) * City

(iii) * State

(iv) * Country

(v) * Pin code

(f) *e-mail ID of the cost auditor or cost auditor's firm

(g) * Whether the cost auditor is subject to any disqualification under section 233B(5) of the Companies Act, 1956
 Yes No

(h) Whether appointment of auditor is within the limits specified in sub-section 1B of section 224 (applicable in case of appointment in public company) Yes No

(i) * Scope of audit for the proposed cost auditor as per the Board resolution

5. * Proposed remuneration of the cost auditor (in Rs.)

6. Financial year to be covered by the cost auditor

(a) *From (DD/MM/YYYY)

(b) *To (DD/MM/YYYY)

7. * Date of meeting of Board of directors proposing the name of the cost auditor (DD/MM/YYYY)

8.(a) * Is there any change in the cost auditor Yes No

(b) If yes, name and address of previous auditor

(c) Reasons for change in the auditor

(d) Whether the previous cost auditor has been informed of the change Yes No

Attachments

- 1. *Copy of the Board resolution of the company sanctioning the proposal for which the Central Government approval has been sought
- 2. *Copy of the certificate obtained from cost auditor regarding compliance of the section 224(1B) of the Companies Act, 1956
- 3. Optional attachment(s) - if any

List of attachments

Verification

To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete.

- I have been authorised by the Board of directors' resolution number dated (DD/MM/YYYY) to sign and submit this application.
- I am authorised to sign and submit this application.

To be digitally signed by

Managing Director or director or manager or secretary of the company (in case of indian company) or authorised representative (In case of a foreign company)

* Designation

* Director identification number of the director or Managing Director; or Income-tax PAN of the manager or authorised representative; or Membership number, if applicable or income-tax PAN of the secretary (secretary of a company who is not a member of ICSI, may quote his / her income-tax PAN)

This eForm has been taken on file maintained by the Central Government through electronic mode and on the basis of statement of correctness given by the company

FORM 32

Particulars of appointment of Managing Director, directors, manager and secretary and the changes among them or consent of candidate to act as a Managing Director or director or manager or secretary of a company and/ or undertaking to take and pay for qualification shares

[Pursuant to sections 303(2), 264(2) or 266(1)(a) and 266(1)(b)(iii) of the Companies Act, 1956]

Note - All fields marked in are to be mandatorily filled.

1. This form is for New company Existing company

2. (a) Form 1A reference number (Service request number (SRN) of Form 1A) or corporate identity number (CIN) of company

(b) Global location number (GLN) of company

Pre-fill

3. (a) Name of the company

(b) Address of the registered office of the company

(c) e-mail ID of the company

4. Number of Managing Director, director(s) for which the form is being filed

5. Details of the Managing Director, directors of the company

I Details of the Managing Director or director of the company

Director identification number (DIN)

Pre-fill

Name

Father's name

Present residential address

Nationality

Date of birth

Appointment Cessation Change in designation

Designation

Date of appointment or change in designation

Category

(DD/MM/YYYY)

Whether chairman, executive director, non-executive director

Chairman Executive director Non-executive director

DIN of the director to whom the appointee is alternate

Pre-fill

Name of the director to whom the appointee is alternate

Name of the company or institution whose nominee the appointee is

e-mail ID of director

In case of cessation

Hereby confirmed that the above mentioned Director Managing Director is not associated with the company with effect from (DD/MM/YYYY) due to

6. Number of manager(s), secretary(s) for which the form is being filed

7. Details of the manager or secretary of the company

 Details of the manager or secretary of the company	
Income-tax permanent account number (PAN)	<input type="text"/> <input type="radio"/> Appointment <input type="radio"/> Cessation
Whether the secretary is a member of ICSI	<input type="radio"/> Yes <input type="radio"/> No
Whether associate or fellow	<input type="radio"/> Associate <input type="radio"/> Fellow
Membership number of the secretary	<input type="text"/>
First name	<input type="text"/>
Middle name	<input type="text"/>
Last name	<input type="text"/>
Father's name	
First name	<input type="text"/>
Middle name	<input type="text"/>
Last name	<input type="text"/>
Present residential address	Line I <input type="text"/>
	Line II <input type="text"/>
City	<input type="text"/>
State	<input type="text"/> Pin code <input type="text"/>
ISO country code	<input type="text"/>
Country	<input type="text"/>
Phone	<input type="text"/> Fax <input type="text"/>
Date of birth	<input type="text"/> (DD/MM/YYYY)
Designation	<input type="text"/>
Date of appointment or cessation	<input type="text"/> (DD/MM/YYYY)
e-mail ID of manager or secretary	<input type="text"/>

8. Whether the form is being filed for Managing Director, director(s) who ceased to be associated with the company on or before 31st October, 2006 and do not have DIN (refer instruction kit for details) Yes No

Verification I

- 1. I confirm that the information given above is true to the best of my knowledge and belief.
- 2. It is hereby confirmed that the appointed director(s) whose particulars are given above, has given a declaration in writing to the company that he/ she is not restrained/ disqualified/ removed of, for being appointed as director of a company under the provisions of the Companies Act, 1956 including sections 203, 274 and 388E of the said Act.
- 3. It is also hereby confirmed that the consent of the appointee Managing Director, director(s) has been filed as an attachment to this eForm (applicable only in the case of a public company)
- 4. It is also confirmed that the appointed director(s) whose particulars are given above, has given a declaration to the company that he/ she has not been declared as proclaimed offender by any Economic Offence Court or Judicial Magistrate Court or High Court or any other Court.

Attachments:

- 1. Evidence of payment of stamp duty where qualification shares is involved (This will be mandatory only if the director giving consent agrees to pay for at least one share)
 - 2. Consent(s) of the appointee Managing Director, director(s) List of attachments
 - 3. Declaration regarding qualification shares
 - 4. Evidence of cessation
 - 5. Optional attachment(s) - if any
-

Verification II

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete.

- I have been authorised by the Board of directors' resolution number dated (DD/MM/YYYY) to sign and submit this form.
- I am authorised to sign and submit this form.

To be digitally signed by

Managing Director or director or manager or secretary of the company
(In case of an existing company, person signing the form should be different from the person in whose respect the form is being filed)

* Designation

* DIN of the director or Managing Director; or
Income-tax PAN of the manager; or
Membership number, if applicable or income-tax PAN of the secretary
(secretary of a company who is not a member of ICSI, may quote his/ her income-tax PAN)

Certificate

It is hereby certified that I have verified the above particulars(including attachment(s)) from the records of

and found them to be true and correct. I further certify that all required attachment(s) have been completely attached to this form.

- Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or
- Company secretary (in whole-time practice)
- * Whether associate or fellow Associate Fellow

* Membership number or certificate of practice number

For office use only:

eForm Service request number (SRN) eForm filing date (DD/MM/YYYY)

This e-Form is hereby registered


Digital signature of the authorising officer

Date of signing (DD/MM/YYYY)

OR

This eForm has been taken on file maintained by the registrar of companies through electronic mode and on the basis of statement of correctness given by the filing company. JJ

[F No 5/18/2005-CL V]


J. N. Tikku
Joint Director

Note.- The principal rules were published in the Gazette of India, Part II, Section 3, Sub-section (i) vide notification number G.S.R. 432, dated the 18th January, 1956 and subsequently amended vide the following notifications:-

Serial Number	Notification Number	Notification Date
1.	SRO 2535	1.11.1956
2.	SRO 3135	21.12.1956
3.	SRO 237	19.1.1957
4.	SRO 2105	29.1.1957
5.	SRO 3038	28.9.1957
6.	SRO 3867	7.12.1957
7.	GSR 48	22.2.1958
8.	GSR 723	23.8.1958
9.	GSR 750	30.8.1958
10.	GSR 1026	1.11.1958
11.	GSR 14	3.1.1959
12.	GSR 548	9.5.1959
13.	GSR 1140	17.10.1959
14.	GSR 1224	7.11.1959
15.	GSR 1364	12.12.1959
16.	GSR 220	27.2.1960
17.	GSR 595	28.5.1960
18.	GSR 195	18.2.1961
19.	GSR 814	24.6.1961
20.	GSR 1105	9.9.1961

21.	GSR 1408	25.11.1961
22.	GSR 653	12.5.1962
23.	GSR 344	2.3.1963
24.	GSR 628	13.4.1963
25.	GSR 97	16.1.1965
26.	GSR 822	12.6.1965
27.	GSR 1570	30.10.1965
28.	GSR 368	19.3.1966
29.	GSR 421	18.3.1966
30.	GSR 499	9.4.1966
31.	GSR 743	21.5.1966
32.	GSR 847	4.6.1966
33.	GSR 1266	13.8.1966
34.	GSR 130	20.1.1968
35.	GSR 667	30.6.1973
36.	GSR 327 (E)	10.6.1975
37.	GSR 414 (E)	16.7.1975
38.	GSR 2596	1.11.1975
39.	GSR 2828	13.12.1975
40.	GSR 154	31.1.1976
41.	GSR 248 (E)	24.3.1976
42.	GSR 627	14.5.1977
43.	GSR 24 (E)	9.1.1979
44.	GSR 1256	6.10.1979
45.	GSR 555 (E)	4.9.1982
46.	GSR 479 (E)	22.4.1988
47.	GSR 694 (E)	10.6.1988

48.	GSR 782 (E)	13.7.1988
49.	GSR 908 (E)	7.9.1988
50.	GSR 1032 (E)	26.10.1988
51.	GSR 449 (E)	17.4.1989
52.	GSR 510 (E)	24.5.1990
53.	GSR 795 (E)	18.9.1990
54.	GSR 289 (E)	31.5.1991
55.	GSR 614 (E)	3.10.1991
56.	GSR 754 (E)	26.12.1991
57.	GSR 312 (E)	6.3.1992
58.	GSR 353 (E)	26.3.1992
59.	GSR 484 (E)	11.5.1992
60.	GSR 581 (E)	27.8.1993
61.	GSR 621 (E)	24.9.1993
62.	GSR 286 (E)	1.3.1994
63.	GSR 598 (E)	28.7.1994
64.	GSR 697 (E)	20.9.1994
65.	GSR 283 (E)	21.3.1995
66.	GSR 424 (E)	26.5.1995
67.	GSR 251 (E)	21.6.1996
68.	GSR 97 (E)	28.2.1997
69.	GSR 126 (E)	1.3.1997
70.	GSR 16 (E)	6.1.1999
71.	GSR 23 (E)	12.1.1999
72.	GSR 130 (E)	23.2.1999
73.	GSR 788 (E)	29.11.1999
74.	GSR 58 (E)	17.1.2000

75.	GSR 363(E)	27.4.2000
76.	GSR 638(E)	26.7.2000
77.	GSR 836 (E)	24.10.2000
78.	GSR 24(E)	15.1.2001
79.	GSR 35(E)	24.1.2001
80.	GSR 51 (E)	31.1.2001
81.	GSR 96(E)	14.2.2001
82.	GSR 330 (E)	7.5.2002
83.	GSR 5 (E)	3.1.2003
84.	GSR 479 (E)	12.6.2003
85.	GSR 580 (E)	24.7.2003
86.	GSR 56(E)	10.02.2006
87.	GSR 555 (E)	14.9.2006
88.	GSR 399 (E)	30.5.2007
89.	GSR 500 (E)	24.7.2007
90.	GSR 720 (E)	16.11.2007
91.	GSR 655 (E)	12.9.2008
92.	GSR 788 (E)	14.11.2008
93.	GSR 824 (E)	28.11.2008
94.	GSR 835 (E)	4.12.2008
95.	GSR 868 (E)	22.12.2008
96.	GSR 872 (E)	23.12.2008
97.	GSR 876 (E)	24.12.2008
98.	GSR 183 (E)	20.3.2009
99.	GSR 257 (E)	17.4.2009
100.	GSR 289 (E)	24.4.2009
101.	GSR259 (E)	26.03.2011